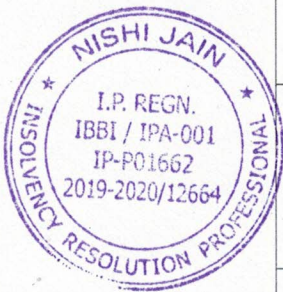


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SALASAR ENTERPRISES
PRIVATE LIMITED [CIN: U45100MH2004PTC145669]**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Salasar Enterprises Private Limited
2.	Date of incorporation of Corporate Debtor	13/04/2004
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956
4.	Corporate Identity No. / Limited of Corporate Debtor	CIN: U45100MH2004PTC145669
5.	Address of the registered office and principal office (if any) of Corporate Debtor	A/607, 6th Floor, Express Zone, Western Exp Highway, Near Patel Aluminium, Malad (E) Mumbai 400097
6.	Insolvency commencement date in respect of Corporate Debtor	15/10/2020
7.	Estimated date of closure of insolvency resolution process	12/04/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nishi Jain IBBI/IPA-001/IP-P01662/2019-20/12664
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-102, Krishna Tower, Ashok Nagar, Kandivali (East), Mumbai 400101 email: csnishijain@gmail.com
10.	Address and e-mail to be used for correspondence	11, Friends Union Premises, 227, P D Mello Road, Opp. St George Hospital,



	with the interim resolution professional	Next to Hotel Manama, Fort, GPO, Mumbai: 400 001 Email: csnishijain@gmail.com
11.	Last date for submission of claims	31/10/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Mumbai has Ordered the commencement of a Corporate Insolvency Resolution Process of the Salasar Enterprises Private Limited on 15th October, 2020.

The Creditors of Salasar Enterprises Private Limited, are hereby called upon to submit their claims with proof on or before 31st October, 2020 to the interim resolution professional at the address mentioned against **Entry No. 10**.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the **Entry No. 12**, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against **Entry No.13** to act as Authorised Representative of the class in Form CA.



Submission of false or misleading proofs of claim shall attract penalties.

Date: 17/10/2020

Place: Mumbai



Nishi

Nishi Jain

IP-P01662/2019-20/12664